

Special Nutritive Food Scheme.

5605. SHRI A. NEELALOHI-
THADASAN NADAR :

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether Government are having any Special Nutritive Food Scheme at present ;

(b) if so, details of such schemes;

(c) what was total expenditure on the scheme throughout the country in the last financial year ; and

(d) what is the respective amount spent by Kerala during that period ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Special Nutrition Programme and Mid Day Meals Programme are at present being implemented by the States and Union Territories as State sector schemes under the Minimum Needs programme.

(b) The Special Nutrition Programme was started in 1970-71 with 100% central assistance. In the Fifth Plan, it was included as a State sector scheme under the Minimum Needs Programme. It aims at providing supplementary nutrition to the extent of 300 calories and 10-12 grams of proteins to children below 6 years for 300 days in a year, and 500 calories and 25 grams of proteins to pregnant and lactating mothers for 300 days in a year. The programme is implemented in urban slums, tribal areas and backward rural areas. The revised approved cost of nutrition supplement is 25 p. per child

and 50 p. per mother per day. A coverage of about 8 million beneficiaries was reached under this programme during the last year.

The Mid-day-Meals programme was started in 1962-63. It aims at providing mid-day meals to school children (I to V class), providing nutritional supplementation to the extent of 300 calories and 8-12 grams of proteins per child per day for 200 days in a year. In the Fifth Plan, it was included as a State sector scheme under the Minimum Needs Programme. The approved cost of food supplement is 25 p. per child per day. The programme achieved a coverage of about 17 million beneficiaries during the last year.

(c) The expenditure on the schemes during 1980-81 was about 32.11 crores.

(d) The amount spent by Kerala for Special Nutrition Programme and Mid Day Meals programmes for 1980-81 was Rs. 86.00 lakhs and Rs. 16.50 lakhs respectively.

Development of Children

5605—A SHRI CHINTAMANI
JENA :

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether Union Government have formulated any perspective plan for the development of Children during the current financial year ; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and

(b) A Working Group has been set up for preparing the Perspective Plan for Child Development 1980-2000. The Working Group is at fairly advanced stage in preparing the Perspective Plan.

Reception Houses for Juvenile Delinquents and Neglected Children

5605. B. SHRI CHINTAMANI JENA : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether there is any proposal under the consideration of Government to set up 'reception houses' and reformatory schools for providing academic and vocational education to juvenile delinquents and neglected children who were not accused of any offence ;

(b) whether Government are satisfied with the performance of the reformatory schools set up by the Andhra Pradesh and Tamil Nadu Governments as a model ; and

(c) if so the details regarding the scheme of Central Government in this regard ?

THE DEPUTY MINISTER
IN THE MINISTRIES OF
RAILWAYS AND EDUCATION
AND SOCIAL WELFARE AND
IN THE DEPARTMENT OF
PARLIAMENTARY AFFAIRS
(SHRI MALLIKAJUN) : (a)
The enforcement of legislation for juvenile delinquents and neglected children falls within the jurisdiction of State Governments and Union Territory Administrations. Prior to the enactment of the Children Acts in various States, the Reformatory Schools Act, 1897 provided for the setting up of Reformatory Schools for special care, education and treatment of delin-

quent children below 15 years committed to jails, on a discretionary basis. The Children Acts envisage the setting up of Remand/observation Homes for Temporary reception of children during pendency of an enquiry. For the purpose of institutional treatment, Special Approved/Certified Schools are set up for delinquent children and Children Homes for neglected children are brought within the purview of the Children Acts. At present, all the States barring Orissa, Nagaland, Tripura and Sikkim have enacted the Children Acts while Bihar also has the necessary infrastructure.

(b) With the enforcement of Children Acts in Andhra Pradesh and Tamil Nadu, the Reformatory Schools Act, 1897 providing for the setting up of Reformatory Schools stands repealed. The responsibility regarding the satisfactory performance of the Institutions set up under the Children Acts lies with the State Governments.

(c) In view of the exclusive jurisdiction of the State Governments in the matter, the Government of India has no scheme in this regard.

12.00 hrs.

PROF. MADHU DANDAVATE (Rajapur) : Today, at least on the last day, let me make a humble and modest submission, if you permit me Sir Yesterday you said that you received the communication from the Maharashtra Legislature. You said it had been sent to me.

Firstly, I want to make a correction in my statement.

The Secretariat has sent that copy. It was my mistake that it was misplaced. I have seen that. On that communication, I have sent my clarification to you. I have said